

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1311
ANSWERED ON TUESDAY, AUGUST 1, 2023**

CSR ACTIVITIES IN TELANGANA

QUESTION

1311. Dr. K. LAXMAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the works/projects completed under Corporate Social Responsibility (CSR) in the State of Telangana in the last three years, sector-wise;
- (b) the details and the names of the projects which have not been completed under CSR along with the reasons therefor;
- (c) whether any action has been taken by Government against the nodal agencies for not completing the projects in time; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) & (b): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. On the basis of the filings made by the companies in the MCA21 registry, development sector-wise details of CSR spent by all the companies in the State of Telangana during last three Financial Years (FY) 2019-20, 2020-21 and 2021-22 are at Annexure. Further the completion and non-completion status of the projects are not maintained by the Ministry.

(c) & (d): Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The Board of the company decides the mode of activity/project to be undertaken either by itself or through Implementing Agencies and monitors. The Government monitors the compliance of CSR provisions through the disclosures made by the companies in the MCA21 registry. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Companies Act, 2013 and rules made thereunder after due examination of records and following due process of law.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 1311 FOR 01.08.2023

Development Sector-Wise Summary of CSR Expenditure in Telangana (Amount in Crore)				
S. No.	Development Sector	FY 2019-20	FY 2020-21	FY 2021-22
1	Agro forestry	0.36	0.62	0.40
2	Animal welfare	1.53	3.66	4.34
3	Armed Forces, Veterans, War Widows/ Dependants	0.31	0.02	1.22
4	Art And Culture	3.03	2.34	5.14
5	Conservation of natural resources	1.91	1.77	10.85
6	Education	167.16	205.59	220.38
7	Environmental Sustainability	11.33	16.66	38.93
8	Gender Equality	0.29	0.84	4.47
9	Health Care	93.79	163.36	188.59
10	Livelihood Enhancement Projects	12.34	22.51	13.51
11	Poverty, Eradicating Hunger, Malnutrition	22.78	52.24	27.32
12	Rural development projects	43.60	51.54	57.31
13	Safe drinking water	5.33	3.94	9.91
14	Sanitation	9.73	6.79	3.53
15	Senior citizens welfare	1.97	5.20	3.55
16	Setting up homes and hostels for women	0.48	1.57	0.42
17	Setting up orphanage	1.75	1.60	1.62
18	Slum area development	23.11	51.50	35.46
19	Socio-economic inequalities	0.10	1.13	1.12
20	Special education	4.02	3.35	6.49
21	Technology incubators	0.77	3.19	1.18
22	Training To Promote Sports	4.22	3.76	6.46
23	Vocational skills	25.16	16.68	20.89
24	Women Empowerment	10.74	7.84	6.96
25	NEC/Not Mentioned	-	-	-
Grand Total (in Cr.)		445.80	627.71	670.06

(Data upto 31.03.2023) [Source: National CSR Data Portal]